CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.75/AT/2025

: Application under Section-63 of the Electricity Act, 2003 for Subject

Adoption of Transmission Charges with respect to the Transmission System being established by Pune - III

Transmission Limited.

Petitioner : Pune - III Transmission Limited (PTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

Petition No.78/TL/2025

Subject : Application under Sections-14, 15, 79(1)(e) of the Electricity Act,

> 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024, with

respect to Grant of Transmission Licence.

Petitioner : Pune -III Transmission Limited (PTL)

Respondents : Central Transmission Utility of India Limited and Ors.

29.4.2025 Date of Hearing:

Coram Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present: Shri Prashant Kumar, PTL

> Shri Afak Pothiawala, PTL Shri Dharmender, PFCCL Shri Deepak, PFCCL

Record of Proceedings

At the outset, the representative of the Respondent, PFCCL, prayed for additional time for filing the compliance affidavit in terms of the directions issued vide Record of Proceedings dated 2.4.2025 in Petition Nos. 75/AT/2025 and 78/TL/2025. He submitted that vide Record of Proceedings for the hearing dated 2.4.2025, the Commission had directed PFCCL to have the capital cost of the Project re-assessed by the Cost Committee in view of the Govt. of Gujarat's revised Right of Way (RoW) Guidelines dated 1.3.2024, and to indicate the consequential increase in project cost and the levelized transmission charges calculated as per the prevailing norms, to enable a meaningful examination of the reasonableness of the discovered transmission charges in Petition No. 75/AT/2025. He further submitted that, as per

the prescribed process, prior to convening the Cost Committee meeting, a Bid Evaluation Committee (BEC) meeting is required to be held, and based on the direction of the BEC, the Cost Committee will subsequently re-assess the cost of the Project. Since convening both the BEC and Cost Committee meetings involves coordination among various members, it may take additional time, and accordingly, he requested an extension of time for filing the compliance affidavit.

- Considering the submissions made by the representative of PFCCL, the Commission permitted PFCCL to file its compliance affidavit within two weeks.
- 3. The Petitions will be listed for further hearing on 15.5.2025.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)